

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA No. 1377 of 2018 in
DFR No. 3677 of 2018

Dated: 28th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Matrix Green Energy Pvt. Ltd.

.... Petitioner(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Petitioner(s) :

Shri Venkatesh
Mr. Sandeep Rajpurohit
Ms. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Vikas Maini

Counsel for the Respondent(s) :

ORDER

IA No. 1377 of 2018 - (*Application for urgent listing*)

We have heard learned counsel appearing for the Appellant. The learned counsel, appearing for the Appellant submitted that in the light of the statement made in Paragraph Nos.3 to 5 of the application for urgency, the same may kindly be accepted and the prayer sought may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in Paragraph Nos. 3 to 5 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

List the matter on **01.10.2018.**

(S.D. Dubey)
Technical Member
mk/pk

(Justice N.K. Patil)
Judicial Member